

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 11989/2022

(Arising out of impugned final judgment and order dated 09-08-2021 in STR No. 146/2021 passed by the High Court of Judicature at Allahabad)

THE COMMISSIONER, COMMERCIAL TAX

Petitioner(s)

VERSUS

S/S CITY NETWORK LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.93396/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.93397/2022-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 11984/2022 (XI)

(FOR ADMISSION and I.R. and IA No.93374/2022-EXEMPTION FROM FILING O.T.)

SLP(C) No. 12524/2022 (XI)

(FOR ADMISSION and I.R. and IA No.97181/2022-EXEMPTION FROM FILING O.T.)

Date : 05-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Bhakti Vardhan Singh AOR
Mr. Akshay Saxena, Adv.
Mr. Ajay Kumar Prajapati, Adv.
Mr. Abhinav S Agarwal, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP (C) Dy. No. 27178 of 2020.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)